## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

## ORIGINAL APPLICATION NO.15 of 1999.

DATE OF ORDER : 06-01-1999.

Between :-

Panjala Srinivas

... Applicant

And

Nuclear Fuel Complex, Hyderabad, rep. by its Chief Executive Moulali, Hyderabad-500 062.

... Respondent

Counsel for the Applicant : Shri P.B. Vijay Kumar

Counsel for the Respondents : Shri B.N.Sarma, Sr.CGSC

## CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Mn'ble Shri Justice D.H. Nasir, Vice-Chairman).

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(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

Heard the learned counsel for the rival parties. learned senior standing counsel Sri B.N.Sarma for the Respondents fairly concedes, under instructions, that (1) the applicant need not appear at the written test scheduled to be held on 7-12-1998 in view of the act that he had alreadyappeared in the earlier written test which was held in January, 1998. He further conceded that his performance in the said test shall be considered for all purposes. In other words if the applicant had successfully passed the earlier written test, the same shall hold good. (2) However, (the applicant) is at liberty to appear at the viva-voce test now to be held after the writtent test and his performance shall be considered on that basis. If the applicant succeeds in viva-voce test, he will be selected irrespective of his previous result in the viva-voce and vice-versa. (3) For enabling the applicant to appear at viva-voce now to be held after the written test, the respondents shall send necessary call letters in that regard to the applicant at the relevant time.

The OA is disposed of with the above directions; however with no order as to costs.

(H.RAJENDRA PRASAD)

(D.H.NASIR) Vice-Chairman

Dated: 6th January, 1999. Dictated in Open Court. 1-11P.

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